

tion 22 of the Oil and Natural Gas Commission Act, 1959.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1989-90 and of its subsidiary viz. LNGC Videsh Limited for the year 1989-90.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT- 809/91]

Notifications under Essential Commodities Act. 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential commodities Act, 1955:-

- (1) The Fertiliser (Control) (Fourth Amendment) Order, 1991 published in Notification No. S.O. 795 (E) in Gazette of India dated the 22nd November, 1991.
- (2) S.O. 796 (E) published in Gazette of India dated the 22nd November, 1991 fixing fees for obtaining certificates for sale of fertilisers for industrial purposes. [Please in Library. See No. LT - 810/91]

Notification under Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUNDA): Sir, I beg to lay on the Table a copy each of the following notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provision Act, 1948:-

- (1) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 505 in Gazette of India dated the 7th September, 1991.
- (2) The Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 506 in Gazette of India dated the 7th September, 1991.
- (3) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 507 in Gazette of India dated the 7th September, 1991. [Please in Library. See No. LT-811/91]

13.05 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Ports (Amendment) Bill, 1991, which has been passed by the Rajya Sabha at its sitting held on the 3rd December, 1991."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi High Court (Amendment) Bill, 1991, which has been passed by the Rajya Sabha, at its sitting held on the 3rd December, 1991."